

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 101

New IA/1939/ND/2024 in IB/252/ND/2019

IN THE MATTER OF:

Seitz Gmbh	...	Applicant
Versus		
Seitz India Pvt. Ltd.	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 25.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Shashwat Sharma, Adv.
For the Liquidator	: Ms. Swarlipi Deb Roy, Adv. Mr. Atul Kansal, Liquidator

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/1939/ND/2024

This is 17th Progress Report by the Liquidator of Seitz India Private Limited in accordance with Regulation 15 of Liquidation Regulation, 2016. The same is taken on record subject to all just exceptions. Place it with the main file for further reference. IA stands disposed of.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)